



**The Tripura Grant of Scheduled Tribes Boarding  
House (Managed by Non-Governmental  
Organisation) Stipend Rules, 1999**







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**GOVERNMENT OF TRIPURA  
TRIBAL WELFARE DEPARTMENT**

NO. 3885-3984 F. 14-2/TW/Stipend/98.

Dated, Agartala, The 20th May 1999.

**NOTIFICATION**

**TRIPURA GRANT OF SCHEDULED TRIBES BOARDING HOUSE (MANAGED BY NON-GOVERNMENTAL ORGANISATION) STIPEND RULES, 1999.**

The Governor of Tripura is pleased to make the following rules to regulate the grant of stipend to the Scheduled Tribes students residing in the Boarding House managed by the Non-Governmental Organisation in the State of Tripura.

**Rule:—I. SHORT TITLE, EXTENT AND COMMENCEMENT:**

- (i) These Rules shall be called the "Tripura Grant of Scheduled Tribes Boarding House (Managed by Non-Governmental Organisation) Stipend Rules, 1999.
- (ii) These Rule: shall extend to the whole of Tripura.
- (iii) These Rule shall come into force on the date of their publication in the Official Gazette.

**Rule:— 2. DEFINITION:**

(1) In these rules unless the context otherwise require—

- (a) "Boarder" means a student who has been admitted to Boarding House and includes a student who is allowed to stay in such boarding house from year to year.
- (b) "Boarding House" means the Boarding House approved by the Competent Authority and run by the Non-Governmental Organisation.
- (c) "Head of Institution" means the Headmaster or Headmistress or Principal of recognised private school Institution to which boarding house is attach or Secretary or Administrator of the Boarding House only.

- (d) "Guardian" means the father, mother, brother or relative of the student responsible for such student.
- (e) "Organisation" means Non-Governmental Organisation and bodies associated with the implementation of different welfare scheme for the upliftment of Sch. Tribes in the State of Tripura and registered under Societies Registration Acts, 1860.
- (f) "Stipend" means boarding house stipend provided to the Sch. Tribes Boarders during the stay in the hostel for pursuing studies.
- (g) "Fee" means medical, tuition and washing fee or lighting or any other fee collected from the boarder during the period of his/her stay in the boarding house.
- (h) "Competent Authority" means the Director of Tribal Welfare or Director of School Education or the Sub-Divisional Officer, as the case may be.
- (i) "Management" means the body responsible for running the Boarding House which is not attached to a particular school institution.

**RULE: 3 ELIGIBILITY.**

- (1) No Sch. Tribe students shall be eligible to receive the Boarding House Stipend unless he/she is a :—
  - (a) Permanent resident of Tripura.
  - (b) Member of Sch. Tribes Community.
  - (c) Resident of a place where there is no required educational facilities within the distance of 3 K.M. from the temporary or permanent residence of parent or guardian.

**RULE: 4. MODE OF SELECTION OF BOARDER FOR ADMISSION INTO BOARDING HOUSE (NGO).**

- (1) The managing Committee or the Governing Body of the school Institution to which the boarding house is attached shall be competent to select boarders from amongst the applicants with due regards to Rule-3 of this Rule and subject to the approval of the Sub-Divisional Officer.
- (2) The Management of the Boarding House which is not attached to a particular educational Institution shall select the boarders for admission to such boarding houses with due regard to Rule-3 & Sub-Rule-(4) (5) of Rule-5 and subject to the approval of the Sub-Divisional Officer.
- (3) The Sub-Divisional Officer, before according approval of selection of boarders as per Sub-Rule (1) and (2) of this Rule, shall have to satisfy himself that due regard has been given to Rule-3 of this Rule and thereafter forward the list of boarders to the Director, Tribal Welfare with due recommendation for sanction of stipend.
- (4) Notwithstanding anything contain in this rules the students belonging to jhumia family from T.T.A. A.D.C. area shall get priority for admission into boarding house.
- (5) The proposal for sanction of stipend for fresh and renewal boarders shall be submitted as per Sub-Rule-3 of this Rule in proforma—"A".

**RULE:— 5. CONDITION FOR GRANT OF STIPEND.**

- (1) No organisation shall be eligible to claim boarding house stipend for the boarders of its hostels unless :—
  - (a) Such organisation is registered under Societies Registration Act, 1860.
  - (b) The boarding house or hostel managed by the Organisation is recognised by the competent authority as per procedure laid down by the Government of Tripura in Education Deptt.
  - (c) The school Institution where the boarders are admitted is recognised by the Education Department or Central Board of Secondary Education or Council for the Indian School Certificate.
- (2) The Organisation or the management of Boarding House shall not collect fee of any nature from the Boarders, without approval of the Government in Tribal Welfare Department.
- (3) The Organisation shall apply for permission to collect fees from the boarders and the Director, Tribal Welfare shall communicate the rate of fees to be collected from the boarders.
- (4) Pre-Primary Boarding House Stipend shall be granted to the boarders whose parental annual income does not exceed Rs. 48,000/- and from remote tribal area.
- (5) No discrimination, based on caste or religion shall be made in the admission of boarder into boarding house.

**Rule:— 6. SANCTION OF BOARDING HOUSE STIPEND AND DISBURSEMENT.**

- (1) On receipt of proposal from the Sub-Divisional Officer as per Sub-Rule—3 of Rule-4 the Director of Tribal Welfare, with the approval of Tribal Welfare Department shall accord sanction of stipend and place the fund to the respective Sub-Divisional Officers.

(2) The Head of Institution shall submit monthly attendance report of boarders and the Sub-Divisional Officer, on the basis of such attendance report sanction and draw the amount in favour of hostellers and place the stipend amount to the Head of Institution for disbursement.

(3) For Boarding House not attached to any particular school Institution the Sub-Divisional Officer shall satisfy himself about the attendance report submitted by the management of such boarding house and disburse the amount of stipend to the Head of the Boarding house management.

**Rule :- 7. RATE OF STIPEND.**

(1) The rate of stipend shall be the amount fixed by the Tribal Welfare Department and each border shall be entitled to receive the stipend for the actual number of days of his/her stay in the boarding house subject to maximum of 322 days in the academic year.

**RULE :-8. MODE OF RENEWAL OF STIPEND.**

(1) Stipend of Scheduled Tribe Boarders may be renewal from year to year subject to his/her satisfactory progress in studies and good conduct in the boarding house.

(2) The Head of Institution shall, at the commencement of the academic year submit a statement of boarders in the manner prescribed in Sub-Rule (5) of Rule-4.

(3) The Boarders who fail to get promotion first time to the next higher-class shall be eligible to receive stipend, provided if he/she fails to get promotion in second time to next higher class, shall not be eligible for stipend.

**Rule :- 9. MAINTENANCE OF RECORD OF EXPENDITURE AND POWER TO INSPECT THE RECORD :**

(1) The Organisation receiving stipend as per Rule-6 on behalf of the boarders, shall be fully responsible for proper utilisation of the stipend for which it has been sanctioned and in no circumstances utilisation of stipend for other purpose shall be made by the Organisation or Management.

(2) A ledger for cash transaction shall be maintained by the head of institution or the management where in necessary entry in respect of receipt and payment of stipend amount shall be made or cash receipt and advances are entered into it.

(3) A register shall also be maintained by the head of institution or management where in all the purchase and payment of vouchers of mess or fooding items shall be posted upon datewise and all such vouchers shall be certified by the Head of Institution with seal and signature.

(4) A stock register shall also be maintained wherein necessary entry in respect of quantum of foodgrains and other mess items such as vegetables, oil, salt etc. purchased for boarding mess and issue of such items from the stock shall be recorded showing closing balance of stock after each delivery.

(5) The head of institution also shall maintain any other record, if deemed necessary, for proper accounting of cash and stock transaction.

(6) All record referred to in Sub-Rule (2) (3) (4) & (5) of this rule shall be produced before the Sub-Divisional Officer, Sub-Divisional Tribal Welfare Officer or any Other Official of the Tribal Welfare Department or District Administration as and when required for inspection or audit.

**Rule :- 10) POWER TO SUSPEND PAYMENT AND GRANT OF STIPEND :**

(1) If any boarder is found by the hand of the institution to be guilty of misconduct or any subversive activities or accused of committing any offence in any criminal case, on receiving such report, the Sub-Divisional Officer or the District Tribal Welfare Officer, may suspend the payment of stipend.

(2) If the management of Boarding house fail to maintain proper record of stipend as per Rule-9 of this Rule, the Sub-Divisional Officer, may suspend payment of stipend to the Organisation.

(3) No stipend shall be sanctioned unless Rule, 5 & 9 of this Rules are strictly followed by an Organisation

**Rule :- 11. POWER TO AMEND.**

(1) The Government in Tribal Welfare Department in consultation with the Education Department, may amend, modify or annual or incorporate any provision, as and when considered necessary, by Gazette Notification.

**Rule :- 12. OTHER :**

The existing Scheme for Boarding House Stipend for Pre-Primary and Primary stage S.T. students vide No. 14790/F. 12-277/TW/Stipend/96 dated 14.8.1996 is hereby repealed. Notwithstanding such repeal anything done, approved, stipend granted, order issued, committee formed, account maintained amount drawn or disbursed under the scheme now repealed shall be deemed respectively to have been done, approval, granted, issued, formed, maintained, drawn or disbursed under the scheme.

M. Nagaraju  
Joint Secretary to the  
Government of Tripura.

